

**Central Administrative Tribunal  
Principal Bench**

**OA No.1360/2015**

New Delhi, this the 6th day of October, 2015

**Hon'ble Mr. Justice B.P. Katakey, Member (J)  
Hon'ble Mr. V.N. Gaur, Member (A)**

1. Central PWD Engineering Association,  
Through its General Secretary,  
P.R. Charan Babu,  
aged about 51 years,  
S/o Shri P. Suresh Babu, EE(Elect.),  
R/o 17-B, Pkt.-B, Mayur Vihar,  
Phase-II, Delhi-110091,  
O/o Central PWD Engineers Association,  
'B' Wing, Ground Floor (Outside End),  
I.P. Bhawan, New Delhi-110002.
2. Subhash Chandra, AE (Elect.).  
Aged about 53 years,  
S/o Shri Bharat Singh,  
R/o D-70A, Sita Puri, Part-I,  
Pankha Road,  
New Delhi-110045.
3. Madan Lal Azad, (AE, Elect.).  
Aged about 54 years,  
S/o Sh. Itwari Lal,  
R/o B-3/7, Ganga Triveni Apts;  
Sec-9, Rohini, Delhi-110085.
4. Ram Mehar Singh, (AE, Elect.).  
Aged about 59 year,  
S/o Late Shri Ram Sarup,  
R/o H.No.3632, Sec-23, Gurgaon,  
Haryana.

...applicants

(By advocate : Shri M.K. Bhardwaj)

**Versus**

1. Union of India,  
Through its Secretary,  
Ministry of Urban Development,

Nirman Bhawan, New Delhi.

2. The Director General,  
Central Public Works Department,  
Nirman Bhawan,  
New Delhi.

...respondents

(By Advocate : Shri Gyanendra Singh along with Shri S.K. Sharma,  
Dept. Representative)

**ORDER (ORAL)**

**Mr. Justice B.P. Katakey, Member (J) :-**

Heard Shri M.K. Bhardwaj, learned counsel for applicant and  
Shri Gyanendra Singh, learned counsel for respondents.

2. The grievance of the applicants in the present OA is that though the direct recruit officers, who were earlier appointed on ad hoc basis have been regularised, the officers who have also been promoted on ad hoc basis, during the same period from 2006 to 2014, have not been regularised till date, thereby, depriving them from consideration for promotion.

3. Shri Bhardwaj, learned counsel appearing for the applicants submits that the OA may be disposed of directing the respondents authority to consider and pass necessary order relating to the claim of regularisation of the applicants.

4. Shri Gyanendra Singh, learned counsel appearing for the respondents submits that for the purpose of consideration for

regularisation, a DPC is required to be held which will take 6 months time to finalise the same.

5. Having regard to the aforesaid submissions, we dispose of the OA directing the respondents authority to consider the case of the applicants and other similarly placed persons for regularisation and pass necessary order within a period of four months from the date of receipt of a copy of this order. The order that may be passed shall be communicated to the applicants. It is made clear that in the event the applicants are regularised in service from a particular date and their juniors are promoted to the next cadre, the case of those applicants for promotion with effect from the dates when their juniors were promoted would also be considered subsequently. The OA is accordingly disposed of. No cost.

**MA No.2093/2015**

None appears for the applicant to press this application. Hence, MA stands dismissed for default.

( V.N. Gaur)  
Member (A)

( Justice B.P. Katakey )  
Member (J)

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